

**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK**

ORIGINAL APPLICATION NO.09 OF 2013
CUTTACK, THIS THE 9TH DAY OF JANUARY, 2013

CORAM :

**HON'BLE MR. A.K. PATNAIK, MEMBER (JUDL.)
HON'BLE MR. R.C. MISRA, MEMBER (ADMN.)**

.....

A.K. Haripal,
aged about 34 years,
S/o. Kalindree Haripal,
At-Banjari, P.O.-Batharla,
Via-Patnagrkh,
Dist-Bolangir, OdishaApplicant

(Advocate(s) for the Applicant: M/s- A. Swain, S.C. Mohanty, P.K. Mishra,
N.C. Moharana, P.M.P. Singh)

VERSUS

Union of India

1. Represented through
The Secretary,
Ministry of Railway,
Rail Bhawan,
New Delhi-110 001.
2. General Manager,
East Coast Railway,
E.Co.R Sadan,
Chandrasekhpur,
Bhubaneswar, Dist-Khurda.
3. Chief Personnel Officer,
East Coast Railway,
E.Co.R Sadan,
Chandrasekhpur,
Bhubaneswar, Dist-Khurda.
4. Deputy Chief Personnel Officer (Recruitment),
Railway Recruitment Cell,
East Coast Railway,
E.Co.R Sadan,
Chandrasekhpur,
Bhubaneswar, Dist-Khurda.

..... Respondents

(Advocate.....Mr. T. Rath)

O R D E R (ORAL)

MR. A.K.PATNAIK, MEMBER (JUDL.):

Heard Mr. A.Swain, Ld. Counsel for the applicant, and Mr. T. Rath, Ld. Standing Counsel appearing on behalf of the Respondents, on whom a copy of this O.A. has already been served.

2. It seems that against the show cause notice dated 21.08.2012 (Annexure-A/7) the applicant has already filed show cause dated 04.09.2012 under Annexure-A/8 in time before the Dy. CPO (Recruitment), Respondent No.4. It is submitted by the Ld. Counsel for the applicant that the applicant is in dark till date regarding status of his show cause and result thereof.

3. Taking into consideration the submission made by Ld. Counsel for the applicant, without expressing any opinion on the merit of this case, we dispose of this O.A. at the stage of admission itself with direction to Respondent No.4, i.e. Deputy Chief Personnel Officer (Recruitment), to consider the said show cause, if it has not yet been disposed of, and pass a reasoned and speaking order within eight weeks from the date of receipt of this order and communicate the result thereof to the applicant

4. As prayed for by Mr. Swain, Ld. Counsel for the applicant, copy of this order along with paper book be sent to Respondent No. 4 at the cost of the applicant for which he will file requisites by 14.01.2013.

5. With the aforesaid order and direction, the O.A. stands disposed of at the stage of admission itself.


(R.C.MISRA)
MEMBER(ADMN.)


(A.K. PATNAIK)
MEMBER(JUDL.)

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